

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B' : NEW DELHI

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER

ITA Nos.3230 to 3233/Del/2016
Assessment Years : 2007-08, 2008-09, 2009-10 & 2010-11

Assistant Commissioner of
Income Tax,
Central Circle-1,
New Delhi.

(Appellant)

Vs. M/s Aamby Valley Limited,
R/o Hotels Sahara Star,
Opp. Domestic Airport,
Ville Parle (East),
Mumbai – 400 009.
PAN : AAGCA0045C.

(Respondent)

Cross Objection Nos.271 to 274/Del/2016
(In ITA Nos.3230 to 3233/Del/2016)
Assessment Years : 2007-08, 2008-09, 2009-10 & 2010-11

M/s Aamby Valley Limited,
R/o Hotels Sahara Star,
Opp. Domestic Airport,
Ville Parle (East),
Mumbai – 400 009.
PAN : AAGCA0045C.

(Appellant)

Vs. Assistant Commissioner of
Income Tax,
Central Circle-1,
New Delhi.

(Respondent)

Revenue by : Shri Rajesh Kumar Dhanesta,
Senior DR.
Assessee by : Shri Shashvat Dhamija, Advocate.

Date of hearing : 25.03.2025
Date of pronouncement : 25.03.2025

ORDER

PER BENCH

The appeals by the Revenue and the Cross-objections by the assessee are directed against the order of learned Commissioner of Income-tax (Appeals)-23, New Delhi dated 30th March, 2016 for the assessment years 2007-08 to 2010-11.

2. At the outset, learned Counsel for the assessee filed petition dated 25th March, 2025 stating that assessee has opted for The Direct Tax Vivad se Vishwas Scheme, 2024 for the relevant assessment years 2007-08 to 2010-11. The assessee stated that it has filed form No.1, which is enclosed as Annexures in the petition. It was further submitted that Form No.2 is still awaited.

3. Since the assessee has opted for Vivad se Vishwas Scheme, we dismiss the appeals of the Revenue as well as the Cross-objections of the assessee as withdrawn. However, we are granting liberty to the assessee that in case the assessee is not successful in getting through the Vivad se Vishwas Scheme, it is free to get this order recalled. In terms of the above, the appeals of the Revenue as well as the cross-objections of the assessee are dismissed.

4. In the result, the appeals of the Revenue are dismissed whereas the Cross-objections of the assessee are dismissed as withdrawn.

Decision pronounced in the open Court on conclusion of hearing on 25th March, 2025.

Sd/-

(MANISH AGARWAL)
ACCOUNTANT MEMBER

Sd/-

(MAHAVIR SINGH)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar